SHRI DINEN BHATTACHARYYA: Discussion can take place after the answer is given by the hon. Minister.

SHRI RAJ BAHADUR: The hon. Member may put his question if he wants.

SHRI NARSINGH NARAIN PANDEY: We perfer a debate for full one hour, and let it be put down as tomorrow's business.

श्री विमूति मिश्र (मोतीहारी): पार्लिया-मेंट्री ग्रफेग्रमं गिनिस्टर ने हम से कहा है कि वे कल एक घन्टे का समय इस विषय पर बहस के लिये देगे. इसलिये हम इस को विदडा कर लेगे।

MR. SPEAKER: I am not concerned with what the hon. Member want to decide, If he wants to put the question, he may put the question. Otherwise, he may not. Why does he consult me on this? I have no knowledge about what has transpired in between

10.05 hrs.

## RE: QUESTION OF PRIVILIGI

DR. SARADISH ROY (Bolpur): May I make one submission? This is regarding the notice of breach of privilege which I had given on the 17th of last month.

MR SPI'AKER: The reply has come and it has been conveyed to the hon. Member already. He has denied the facts.

DR. SARADISH ROY: He has not denied the facts, but he has suppressed some facts...

AN HON, MEMBER: What was it about?

MR. SPEAKER: He had brought in some privilege motion, and he had alleged that he had not been treated well. The reply is that the police people showed full respect to him...

DR. SARADISH ROY: They have said that I went to the police station on my own. That is not a fact. They actually dragged me to the police station. They have

suppressed the facts. They have distorted and suppressed the facts.

MR. SPEAKER: They have given the reply and that has been sent to the hon. Member already.

SHRI SAMAR MUKHERJEE (Howrah): There is a serious distortion of facts. Actually, the hon. Member was dragged to the police station, but the reply is that he went there voluntarily.

It is a total lie uttered by the police

SHRI S. M. Banerjee (Kanpur): Tommorrow is the last day. One of our members, and a member of our party, Shri B. S. Bhaura, had also given notice of a motion of privilege against the Punjab police.

MR SPEAKER: If that comes, I will let you know.

Everytime such things which are not connected with the House are coming

SHRI DASARATHA DFB (Tripura Fast): The hon member himself says that he was dragged by the police but the police reply is that he went there on his own. When there is such a variation between the police report and the report given by a Member, whose version is to be relied upon? It is for you to decide.

MR. SPEAKIR: I veryday there are so many things happening in the country involving people including MPs. But the privileges of MPs extend only to matters concerning the House. But in spite of that, whenever any such thing happens, I take that representation and send it to Government even if it concerns a matter unconnected with the functioning of the House as such. When that version comes, I give it to the member.

SHRI H. N. MUKERJEE (Calcutta-North-East): In the course of the session, if a member is treated in the way in which, according to the version of the hon. Member he was treated, then surely the matter takes on a different character altogether. So many similar matters have gone to the Committee of Privileges. I do not know the details of this matter. You know more about them, But if the case is as represen-

ted by the hon member, it should be sent to the Committee

MR SPFAKER I have not seen it in detail. We got it last evening. I got it when I was coming in. So I just skipped it. Now I will examine it again.

10 09 hrs

## PAPERS LAID ON THE TABLE

REVIEW AND REPORT OF TREVENS STRUC-

TIII MINISTER OF STIFE AND MINES (SHRI S MOHAN KUMARA MANGALAM) I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1946

- (1) Review by the Government on the working of the Triveni Structural I imited for the year 13/0.71
- (\*) Annual Report of the Triveni Structurals I imited for the year 1970 71 along with the Audited Accounts and the commen's of the Comptroller and Auditor General thereon [Placed in Librar] See No LT-1333/71]

NOTIFICATION UNDER MYSORE MOTOR
VIHICLES LAXATION ACT, ETC AND
GUJARAT CARRIAGE OF GOODS TAXALION (AMDT.) RULES

THE MINISTER OF PARI IAMEN TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) I beg to lay or the Table

- (1) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore
  - (i) S O 1482 published in Mysore Gazette dated the 26th August, 1971.

- (ii) S O 1490 pul lished in Mysore Garette, dated the 26th August, 1971 [Placed in Library See No LT 1334/71]
- (2) A copy of the Mysore Motor Vehicles (Seventh Amendment) Rules 1971 (Hindi and English versions) published in Notification No G S R 247 in Mysore Gazette dated the 12th August 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore [Placed in Ithrar) See No I T-1335/71]
- (3) A copy of the Crujar it Carriage of Goods Iaxation (Amendment) Rules 1)71 (Hindi and English versions) published in Notification No GH/G//1/98/CGT-1263/21683 F in Gujarat Govern ment Gazette dated the 15th July, 1971, under sub section (4) of Section 32 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iv) of the the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat [Placed in Library Sec No LT-1336/ 71]

STATEMENTS CORRECTING REPLIES TO USQ NOS 1025 AND 1102 RF ASSISTANCE TO UP FOR DEVILOPMENT OF BACK-WARD H LL AREAS ETC

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) I beg to lay on the Table two statements correcting the replies given on the 2nd June, 1971 to Unstarred Questions Nos 1025 and 1102 by Shri Narendra Singh Bisht regarding assistance to U P for Development of Backward Hill Areas and Regional Disparities and Imbalances, respectively, and giving reasons for delay in correcting the replies

## Statements

(i) In reply to Lok Sabha Unstarred